

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 886/2019

**In the matter of:**

Arun

... Applicant

VERSUS

Union of India & Ors.

... Respondents

**INDEX**

<b>S.No.</b>	<b>Contents</b>	<b>Page No.</b>
1.	Action Taken Report on behalf of Delhi Pollution Control Committee with respect to order dated 17.09.2019.	1 - 4
2.	<b><u>Annexure A</u></b> Copy of inspection report dated 14.10.2019.	5 - 6
3.	<b><u>Annexure B</u></b> Copy of inspection report of forest department.	7 - 8
4.	<b><u>Annexure C</u></b> Copy of the directions dated 14.10.2019 issued by DPCC.	9 - 10
5.	<b><u>Annexure D</u></b> Copies of the order of DPCC imposing EDC dated 19.11.2019.	11 - 14

Filed by:

(Mohd Arif)  
Senior Environmental Engineer

New Delhi

Dated: 20.11.2019

①

**BEFORE THE PRINCIPAL BENCH,  
NATIONAL GREEN TRIBUNAL, NEW DELHI  
Original Application No. 886/2019**

**IN THE MATTER OF:**

Arun

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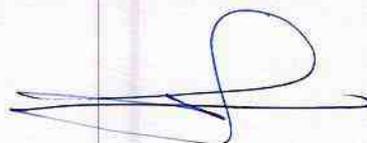
**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED  
17.09.2019**

**IT IS MOST RESPECTFULLY SHOWETH:**

1. That this Hon`ble Tribunal took up the above referred matter on 17.09.2019 and pleased to issue following directions:

*“Grievance in this application is against operation of the saw mills in Mandoli Extension without environmental clearance. The applicant has given particulars of one illegal sawmill operating at D25, Milan Garden, Near Mela Ram Farm, Mandoli, Extension, Village mandolin, Delhi – 110093....”*

2. That in compliance of the orders passed by this Hon`ble Tribunal, the saw milling unit at House Number D-25, Milan Garden, Mandoli Area, Delhi-110093 was inspected by DPCC officials on 14.10.2019. During inspection unit namely, M/s Rishabh Jain, House Number D-25, Milan Garden, Mandoli Area, Delhi-110093 was found engaged in the activity of manufacturing of wooden cable drums & saw mill activity in the plot area of 130 sq. yards with 3 number of Labours. Copy of the inspection report dated 14.10.2019 is annexed herewith as **ANNEXURE-A.**



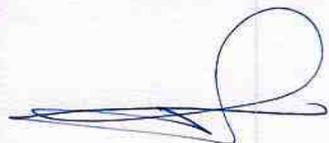
3. That a separate inspection of the site as mentioned in the order dated 17.09.2019 was carried out on 14.10.2019 and 30.10.2019 by the Forest Department, GNCTD. The major findings/observations are as follows:

- During the inspection it was found that no saw mill is currently functioning at the address given in the application that is D-25, Milan garden, Near Mela Ram Farm, Mandoli Extension, Village Mandoli, Delhi - 110093. But a saw mill unit was located in close vicinity which is owned by Sh. Rishab Jain S/o Sh. Praveen Jain which is sealed by an order dated 14.10.2019 by SDM Seemapuri. It is found that the said unit was operating in the past without any necessary licences/clearances. Even though the saw mill unit is not currently functional, wooden planks were stored in the adjoining room which are used in making of wooden packaging drums. An iron saw mill machine in a dismantle condition, was kept outside the unit.
- On inspecting further, it was found that another wooden packaging drums manufacturing unit by the name S.S Industries is operating at E-58, Milan Garden, Mandoli Extension, Delhi -110093. The said unit was entirely engaged in the manufacture of wooden packaging drums mainly used as cable reels using wooden planks. No saw mill machine was found inside

the unit. On enquiring about the origin of the wooden planks, they have produced some invoices which shows that these wooden planks were purchased from Shahdara in Delhi and also from Uttrakhand.

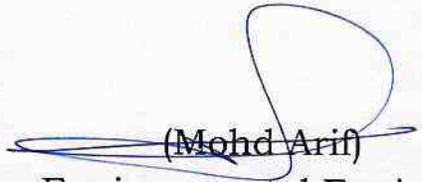
- Both of the above mentioned saw mill units were functioning without any signage board outside the manufacturing units as alleged in the complaint.
- In the application it was alleged that the saw mill units were actively involved in illegal tree cutting and utilizing the wood in the manufacture of wooden packaging drums. But on inspection, no evidences were found to establish that the wooden planks were produced from illegal cutting of trees. Moreover, the saw mill by the name S.S Enterprises has also shown proper invoices for the purchase of wooden planks. Copy of the inspection report of inspection done by Dy. Conservator of Forest is enclosed herewith as **ANNEXURE-B.**

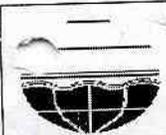
4. That the unit namely M/s Rishabh Jain was found operational without obtaining consent from DPCC in residential/non-conforming area and was effectively closed on the spot on 14.10.2019 with the coordinated efforts of DPCC. That the electricity connection for the premises has been disconnected by BSES. Copy of Directions dated 14.10.2019 is herewith marked and annexed as **ANNEXURE-C.**



5. That, the second unit namely M/s S.S. Industries at E-58, Milan Garden, Mandoli Extension, Delhi-110093 has been closed down and the electricity connection for the premises has been disconnected by BSES.
6. That on 19.11.2019, the DPCC had imposed Rs. 1,02,65,625/- (Rupees One Crore Two Lakh Sixty Five Thousand and Six Hundred Twenty Five only) as Environmental Damages Compensation on M/s Rishabh Jain at House Number D-25, Milan Garden, Mandoli Area, Delhi-110093 and Rs. 41,06,250/- (Rupees Forty one Lakh Six Thousand and Two Hundred Fifty only) on M/s S.S Industries at E-58, Milan Garden, Mandoli Extension, Delhi -110093. That the copy of the orders dated 19.11.2019 are herewith marked and annexed as **ANNEXURE-D**.
7. That the launching of prosecution against both the units namely M/s Rishabh Jain at H.No. D-25, Milan Garden, Mandoli Area, Delhi-110093 and M/s S.S. Industries at E-58, Milan Garden, Mandoli Extension, Delhi-110093 is in the process and complaint would be filed in the designated court of ACMM.

Date: 20/11/2019  
Place: Delhi

  
(Mohd Arif)  
Senior Environmental Engineer



**Inspection Report**

Annexure-A

Unique Computer Generated Id.....

1. Name & Address of the Unit

M/s Rishabh Jain (Prop.)  
D-25, Milan Garden,  
Mandoli Ind. area, Delhi-92

2. Owner/ Partner's Name & Contact Details(Phone & E-mail)

sh. Rishabh Jain

3. Date of Inspection

14-10-2019

4. Time of inspection  
Start of Inspection

5:00 pm

End of Inspection

5:30 pm

5. Name & Designation of the Persons contacted at the industry

Mr. Rishabh Jain (Prop.)  
9312223122

6. Kind of Industry

mtg. of wooden cable drums  
300-400 pieces/month (approx.)

7. Product & Capacity

Wooden pieces

8. Main Raw Materials

9. Water Polluting

Yes/No  No  Yes ETP Installed : Yes/No  Yes  No

10. Air Pollution

Yes/No  No  Yes ECS Installed : Yes/No  Yes  No

11. Details of Stack Height (Furnace/Boilers/Others)

(Above G.L.)..... (Above R.L.).....

12. Type of Fuel Used

Electricity

13. A. Source of Water Supply

DJB/NDMC/DSIIDC/Borewell/Tankers/Others

B. Effluent Discharge

(a) Domestic/ Trade Effluent

(b) Unit connected to Conveyance System: Yes/No

(c) Discharging into..... Drain

Not Applied

14. Status of Consent {If Any}

15. D.G. Set(s) {if Any}

No.  Capacity..... KVA. Acoustic: Yes/No

Stack Height.....(Above G.L.).....(Above RL)

16. Plot Area

130 sq. yard (approx.)

17. Labour

3

18. Machinery

Cutting machine - 1  
Drill machine - 1  
Grinding machine - 1  
Saw mill - 1

- (6)
19. Detail of Power Connection : 000/00063943 in the name of Rishabh
20. Whether Unit found in Operation : Yes/No
21. Status of Registration under Plastic Waste Management Rules, 2016 : N/A
22. Whether Generating Hazardous Waste : Yes/No
23. Details about Hazardous Waste :
- (a) Status of Authorization {if any} : N/A
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

N/A

Remarks (if Any)

- ① Unit found operational & engaged in the activity of mfg. of wooden cable drums and cable Reels & Saw mill.
- ② Unit has not obtained consent to Establish/operate from DPCC.
- ③ Unit exist in non-conforming residential area.
- ④ Unit sealed on spot by the SOM (Seemapuri) and DPCC.

Rishabh Jain Prop.  
14-10-19, 9910200178

Signature: Arun Kumar  
Date: 14/10/19  
14/10/2019  
(TE, DPCC)

Signatures, Name & Designation of inspecting officials

INSPECTION REPORT

Annexure - B

**Sub: Compliance of direction issued by Hon'ble NGT vide order dated 17.09.2019 in O.A No. 886/2019 titled as "Arun Vs Union of India & Ors."**

The Hon'ble NGT vide its order dated 17.09.2019 in O.A No. 886/2019 (I.A. No. 599/2019 & I.A.No. 600/2019) in the matter of "Arun Vs Union of India & Ors. has directed the PCCF, Delhi to submit a factual and action taken report regarding the operation of illegal saw mills in Mandoli Extension. The grievance in the application is regarding the numerous illegal saw mills operating in the area of Mandoli extension without necessary licences/clearances from the concerned Departments. It was also alleged that the said illegal mills are involved in cutting down of trees illegally and utilizing the wood in the manufacture of wooden packaging drums.

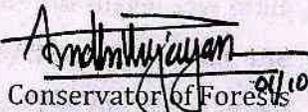
In pursuance of the aforementioned order of Hon'ble NGT an inspection of the mandolin extension area mentioned in the application was carried out on 14.10.2019 and 30.10.2019 by the officials of North Forest Division. The major findings/observations are as follows:

- During the inspection it was found that no saw mill is currently functioning at the address given in the application that is D-25, Milan garden, Near Mela Ram Farm, Mandoli Extension, Village Mandoli, Delhi -110093. But a saw mill unit was located in close vicinity which is owned by Sh. Rishab Jain S/o Sh. Praveen Jain which is sealed by an order dated 14.10.2019 by SDM Seemapuri. It is found that the said unit was operating in the past without any necessary licences/clearances. Even though the saw mill unit is not currently functional, wooden planks were stored in the adjoining room which are used in making of wooden packaging drums. An iron saw mill machine in a dismantle condition, was kept outside the unit.
- On inspecting further, it was found that another wooden packaging drums manufacturing unit by the name S.S Industries is operating at E-58, Milan Garden, Mandoli Extension, Delhi -110093. The said unit was entirely engaged in the manufacture of wooden packaging drums mainly used as cable reels using wooden planks. No saw mill machine was found inside the unit. On enquiring about the origin of the wooden planks, they have produced some invoices which shows that these wooden planks were purchased from Shahdara in Delhi and also from Uttrakhand.

C/15 ⑧ 26/11

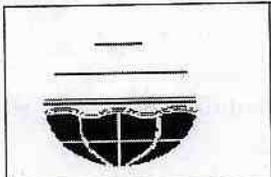
- Both of the above mentioned saw mill units were functioning without any signage board outside the manufacturing units as alleged in the complaint.
- In the application it was alleged that the saw mill units were actively involved in illegal tree cutting and utilizing the wood in the manufacture of wooden packaging drums. But on inspection, no evidences were found to establish that the wooden planks were produced from illegal cutting of trees. Moreover, the sawmill by the name S.S Enterprises has also shown proper invoices for the purchase of wooden planks.

Submitted for kind perusal and further necessary action.

  
Dy. Conservator of Forests 27/10/19  
North Forest Division

9/11 (9)

By Speed post



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-I/PNG/2019/ 2898 - 2903

Dated: 16/10/2019

To,

Annexure-C

M/s  
Rishabh Jain (Prop)  
D-25, Milan Garden  
Mandoli, Indraprastha  
Delhi-110093

**Subject: Directions u/s 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date.**

Whereas, it is mandatory provision under u/s 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 that no person without the previous consent of the DPCC shall establish/operate an industrial plant in any air pollution control area:

And whereas, Delhi is facing severe ambient air pollution levels since the last few days and level of pollutants like Particulate Matter (PM2.5 & PM10) has gone up manifold.

And whereas, as per section 17 (1)(a) of the Air Act 1981, Delhi Pollution Control Committee (DPCC) is to plan a comprehensive programme for the prevention, control or abatement of air pollution and to secure execution thereof.

And whereas, you, M/s. Rishabh Jain (Prop.), D-25, Milan Garden, Mandoli, Delhi-93 (hereinafter referred as addressee) is operating the unit at the said address.

And whereas, the Competent Authority in Delhi Pollution Control Committee (DPCC) has decided that air polluting industries operating in NCT of Delhi to switch over to a clean fuel i.e. Piped Natural Gas (PNG) by 31.03.2019 where the PNG supply is available.

And whereas, Indraprastha Gas Ltd. (IGL) has informed that PNG is available in the industrial area where your unit is located.

And whereas, CPCB informed vide Directions dated 02.07.2019 that matter has also come up in the discussion in a meeting of the task force constituted at PMO to the task force held on 18.12.2018, it was decided that all industries in NCR Delhi wherever gas supply is available must shift to PNG by 31st March, 2019. However, the target date was further extended to 30.04.2019 in meeting held on 04.04.2019;

And whereas, Directions were also issued to all the Air Polluting units in Delhi on 26.03.2018 and 03.08.2018 to switch over to PNG by registering their units with the IGL.

And whereas, CPCB issued Direction under section 18(1)(b) of the Air (Prevention & Control of Pollution) Act, 1981 on 02.07.2019 to DPCC in the matter of conversion of units in Delhi into PNG as Fuel. CPCB has directed to issue closure directions to all such industrial units in Delhi where PNG supply is available and industry has not shifted to PNG.

And whereas, inspection of your unit was carried out by DPCC officials on 14/10/19 and following deficiencies were observed during inspection of your unit:-

- You have not registered with M/s IGL for converting to PNG and not using approval fuel for operation of your unit.
- M/s IGL has installed meter but you have yet not commissioned on PNG.

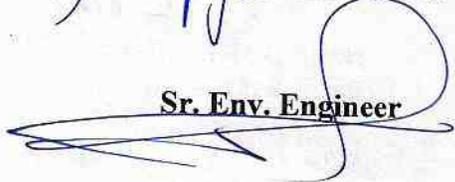
- (10)
- You have commissioned on PNG however oil/diesel tank of unapproved fuel was found in your premises.
  - That you are operating without obtaining Consent to Establish/Operate from DPCC.
  - That air pollution control device is not functioning properly/effectively and it was found in defunct condition.

And whereas, in view of aforesaid deficiencies observed during the inspection your unit was sealed on the spot on 14/10/19 by a team of DPCC, SDM and EDMC officials.

Now therefore, as decided by the Competent Authority in Delhi Pollution Control Committee, in exercise of powers conferred upon it, u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date, the following directions are issued that you shall keep close your unit close and shall not operate your unit without permission from DPCC.

You shall also be liable for penal action under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 in case on non-compliance of the above said directions.

This is being issued as per the decision taken by the Competent Authority in pursuance of NGT order - (OA No. 886/2019) copye enclosed.

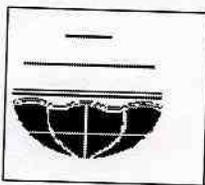
  
Sr. Env. Engineer

Copy To:-

- The General Manager, BSES Yamuna Power Ltd., 3rd Floor Shakti Kiran Building, Karkardooma, Delhi-110092 -with a request to not to restore the electricity supply without permission of DPCC.
- The SDM (Seemapuri), DC Office, Nand Nagri, Near Gagan Cinema, Pocket-1, New Delhi - 110093 with a request to not to de-seal the unit without permission of DPCC.
- The Member (Water), Delhi Jal Board, Varunalya Phase-II, Jhandewalan, New Delhi-110055: To disconnect the water supply to the unit with immediate effect.
- The Assistant Commissioner (FL), East Delhi Municipal Corporation, 419, FIE, Patparganj Industrial Area, New Delhi-110092 To ensure the cancellation of Factory license of the unit with immediate effect.
- Master File.
- Office copy.

  
Env. Engineer

By Speed Post



DELHI POLLUTION CONTROL COMMITTEE  
 DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006  
 visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-I/NGT/2019/ 5112-5114

Dated: 19/11/2019

To,

M/s Rishabh Jain  
 H.No. D-25, Milan Garden,  
 Mandoli Area, Delhi-110093

Sub: **Hon'ble National Green Tribunal (NGT) Matter in O.A No. 886/2019 tilted as Arun Vs. Union of India & Ors.**

Whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you are operating your unit in residential/non-conforming area in violation of Hon'ble Supreme Court order dated 07.05.2004 in I.A No. 22 in WP(C) No. 4677 of 1985 titled as M.C Mehta Vs Union of India & Others, with regard to closure of illegal units from residential/Non-conforming areas.

And whereas, Hon'ble NGT vide order dated 17.09.2019 in **O.A No. 886/2019 tilted as Arun Vs. Union of India & Ors.** directed as under:-

**"Grievance in this application is against operation of the saw mills in Mandoli Extension without environmental clearance. The applicant has given particulars of one illegal sawmill operating at D-25, Milan Garden, Near Mela Ram farm, Mandoli, Extension, Village Mandoli, Delhi-110093.**

**Before we consider the matter, we find it necessary to require a factual and action taken report from the PCCF, Delhi and the DPCC within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The DPCC will be the nodal agency for compliance and coordination."**

And whereas, in compliance of order date 17.09.2019 of Hon'ble NGT, DPCC team has inspected **M/s Rishabh Jain, D-25, Milan Garden, Mandoli Area, Delhi-110093.**

And whereas, during the inspection on 14.10.2019, it was observed that unit namely inspected **M/s Rishabh Jain, D-25, Milan Garden, Mandoli Area, Delhi-110093,** is engaged in the activity of Mfg. of wooden Cable drums & saw mill.

And whereas, the unit is operating without obtaining Consent to Establish/Operate in nonconforming/residential area and causing air pollution.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. 1,02,65,625/- (Rupees One Crore Two Lakh Sixty Five Thousand and Six Hundred Twenty Five only) upon you.

And whereas, Environmental Damages Compensation (EDC) of Rs 13,12,500/- (Rupees Thirteen Lakh Twelve Thousand and Five Hundred only) was imposed on you vide this office directions dated 25.10.2019.

And whereas, EDC imposed on you was reviewed and recalculated which comes out to be Rs Rs. 1,02,65,625/- (Rupees One Crore Two Lakh Sixty Five Thousand and Six Hundred Twenty Five only).

In view of above, you are hereby directed to deposit Environmental Damages Compensation (EDC) of Rs. 1,02,65,625/- (Rupees One Crore Two Lakh Sixty Five Thousand and Six Hundred Twenty Five only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

Non- compliance of the above shall be treated as contempt of Hon'ble NGT order(s) and necessary action will be initiated as per the provisions of law.

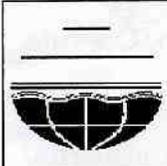
This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

(Mohd. Arif)  
S.E.E, CMC-I

**Copy to:-**

1. The SDM(Seemapuri), D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema Pocket-I, Delhi-110093. ----- **for taking necessary action please.**
2. Master File
3. Office Copy

S.E.E (CMC-I)



DELHI POLLUTION CONTROL COMMITTEE  
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)  
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006  
visit us at : <http://dpcc.delhigovt.nic.in>

F.No. DPCC/CMC-I/NGT/2019/5109 - 5110

Dated: 19/11/2019

To,

M/s S.S. Industries  
E-58, Milan Garden, Mandoli Extension,  
Delhi-110093

Sub: **Hon'ble National Green Tribunal (NGT) Matter in O.A No. 886/2019 tilted as Arun Vs. Union of India & Ors.**

Whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee (DPCC) vide Notification dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, as per section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981, as amended to date no person shall, without the previous consent of the State Pollution Control Board (DPCC in case of Delhi), establish or operate any industrial plant in an Air Pollution Control Area.

And whereas, you are operating your unit in residential/non-conforming area in violation of Hon'ble Supreme Court order dated 07.05.2004 in I.A No. 22 in WP(C) No. 4677 of 1985 titled as M.C Mehta Vs Union of India & Others, with regard to closure of illegal units from residential/Non-conforming areas.

And whereas, Hon'ble NGT vide order dated 17.09.2019 in **O.A No. 886/2019 tilted as Arun Vs. Union of India & Ors.** directed as under:-

***"Grievance in this application is against operation of the saw mills in Mandoli Extension without environmental clearance. The applicant has given particulars of one illegal sawmill operating at D-25, Milan Garden, Near Mela Ram farm, Mandoli, Extension, Village Mandoli, Delhi-110093.***

***Before we consider the matter, we find it necessary to require a factual and action taken report from the PCCF, Delhi and the DPCC within one month by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in). The DPCC will be the nodal agency for compliance and coordination."***

And whereas, in compliance of order date 19.11.2019 of Hon'ble NGT, DPCC team has inspected **M/s S.S. Industries at E-58, Milan Garden, Mandoli Extension, Delhi-110093.**

And whereas, during the inspection on 19.11.2019, it was observed that unit namely **M/s S.S. Industries at E-58, Milan Garden, Mandoli Extension, Delhi-110093**, is engaged in the activity of Mfg. of wooden packaging drums used as cable reels using wooden planks.

And whereas, the unit is operating without obtaining Consent to Establish/Operate in nonconforming/residential area and causing air pollution.

And whereas, in view of Hon'ble NGT directions/orders towards levying Environmental damages in the matter of O.A. No. 807/2018 and 996/2018, Competent Authority of DPCC keeping in view the 'Polluter Pays' principle has decided and approved to levy Environmental Damages Compensation (EDC) of Rs. Rs. 41,06,250/- (Rupees Forty one Lakh Six Thousand and Two Hundred Fifty only) upon you.

In view of above, you are hereby directed to deposit Environmental Damages Compensation (EDC) of Rs. Rs. 41,06,250/- (Rupees Forty one Lakh Six Thousand and Two Hundred Fifty only) which is to be deposited in the office of Delhi Pollution Control Committee in the form of Demand Draft (DD) in favour of Delhi Pollution Control Committee, within 15 days of issuance of this order, failing which the said amount will be recovered as arrears of land revenue without any further reference to you.

Non-compliance of the above shall be treated as contempt of Hon'ble NGT order(s) and necessary action will be initiated as per the provisions of law.

This issues with the approval of the Competent Authority, Delhi Pollution Control Committee.

(Mohd. Arif)  
S.E.E, CMC-I

**Copy to:-**

1. The SDM(Seemapuri), D.C. Office Complex, Nand Nagri, Opposite Gagan Cinema Pocket-I, Delhi-110093. ----- **for taking necessary action please.**
2. Master File
3. Office Copy

S.E.E (CMC-I)